

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 4

CP (IB) No. 254/Chd/Hry/2022

IN THE MATTER OF:
Globe Fincap Limited

...Petitioner-Financial Creditor

Versus

CPR Capital Services Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 22.07.2024

CORAM:

**SHRI. ASHISH VERMA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner-Financial Creditor : Mr. Raghav Kapoor, Advocate

For the Respondent-Corporate Debtor : Mr. Deokant Tripathi, Advocate

ORDER

The written submissions on behalf of the petitioner-financial creditor have been filed vide diary No.01834/10 dated 05.06.2024. The same are taken on record. It is stated by learned counsel for the respondent-corporate debtor that the entire amount stands paid as per the ledger account which has not been credited by the petitioner-financial creditor deliberately. He is directed to file a short-note calculation sheet of the relevant entries along with affidavit within 10 days with a copy in advance to the counsel opposite. Thereafter, counter-affidavit, if any, be filed within five days thereafter, with a copy in advance to the counsel opposite. List the matter on 21.08.2024.

Sd/-

Sd/-

**(ASHISH VERMA)
HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**